## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## EXECUTION PETITION NO. 02 OF 2017 IN APPEAL NO. 338 OF 2016

Dated: 15th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M.P. Biomass Energy Developers Association

Petitioner(s) /

& Ors.

Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission

Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Anand K. Ganesan

Ms. Neha Garg Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. S. Venkatesh for R.1

Mr. G.Umapathy Mr. Aditya Singh a/w

Mr. Sanjeev Khare (Rep.) for R.2

## <u>ORDER</u>

We have heard learned counsel for the parties. Learned counsel for the parties may file short notes of submissions on or before 19.03.2018 after serving copy on the other side.

List the matter for reporting compliance on <u>22.03.2018.</u>

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/mk